

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 564/2016

**IN THE MATTER OF:**

**Uma Enterprises Private Limited**

.....Petitioner

**SECTION : UNDER SECTION 391-394, 100 to 104**

Order delivered on 20.11.2017

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s): Ms. Mivedita R. Sarda, Advocate**

**For the Respondent(s): Mr. Nawal Kishore Jha, Senior Panel Counsel for  
UOI/ROC Jaipur**

**Mr. R.B. Mathur, Senior Standing Counsel for Income  
Tax Department**

**ORDER**

The Income Tax Department, Jaipur has filed its affidavit dated 27.08.2017 raising various objections and have also stated that the affidavit dated 12.05.2017 was not furnished to them. The claim made in the affidavit of the petitioner dated 12.05.2017 thus has not been examined by the Income Tax Department. A copy of the affidavit is now with the learned counsel for the Income Tax Department and the same shall be examined and additional affidavit in view thereof be filed.

List for further consideration on 12.12.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

20.11.2017  
Vineet